

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 293/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited (APIPL)

Respondents : NTPC Limited & Ors.

Petition No. 294/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

Petitioner : Azure Power India Private Limited (APIPL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Saahil Kaul, Advocate, APIPL
Ms. Poorva Saigal, Advocate, NTPC & SECI
Ms. Tanya Sareen, Advocate, NTPC & SECI
Shri Ranjeet Kumar, PWD
Shri A. Ahila Subash, PWD

Record of Proceedings

Learned counsel for SECI submitted that SECI has already filed reply to the Petitions and no further reply is required to be filed in these Petitions. In response, learned counsel for the Petitioner requested to list the matter for any other date. Accordingly, the Commission adjourned the matter.



2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

